

To be published in the Gazette of India Extraordinary Part-I, Section-I
Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 23 (RE-2013) / 2009-14

New Delhi: the 13th August, 2013

Subject: Export of Finished Leather, Wet Blue and EI Tanned Leather to be permitted through the notified port.

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, as amended from time to time, Director General of Foreign Trade hereby prescribes the following procedure for export of finished leather, Wet Blue and EI Tanned Leather.

2. Finished leather norms were notified through Public Notice No. 21/2009-14 dated 01.12.2009. In order to ensure that export consignments of finished leather conform to the norms prescribed vide above Public Notice, export of Finished Leather, Wet Blue and EI Tanned Leather shall be subjected to the following procedure:

- (i) Export of Finished Leather, Wet Blue and EI Tanned Leather shall be permitted through the **Sea Ports of Chennai, Mumbai (JNPT) & Kolkata and ICDs Kanpur & Tughlakabad** or any other port/ICDs to be notified by DGFT from time to time.
- (ii) Officials of Central Leather Research Institute (CLRI) posted at the above Sea ports/ICDs would draw the sample of finished leather/Wet Blue/EI Tanned Leather from the export consignment, wherever required, in the presence of Customs Officials. Such samples will be tested and certified by CLRI or such other approved labs which may be notified from time to time, testing as per the finished leather norms notified vide Public Notice No. 21/2009-14 dated 01.12.2009.

3. Effect of this Public Notice

Export of finished leather will be permitted from the specified Sea ports/ICDs and would be subject to the inspection procedure mentioned in Sub-para (ii) of Para 2 above.

(Anup K. Pujari)
Director General of Foreign Trade
E-mail: dgft[at]nic[dot]in

(F.No. 01/91/180/1240 /AM10/Export Cell)